

SLP(Crl.)No. 2257-2258 OF 2001

ITEM No.37

Court No. 8

SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 2257-2258/2001

(From the judgement and order dated 20/02/2001 in Crl.Appeal
Nos.71-DB and 79-DB of 1996 of The HIGH COURT OF PUNJAB &
HARYANA AT CHANDIGARH)

STATE OF PUNJAB

Petitioner (s)

VERSUS

VIPIN KUMAR & ANR.

Respondent (s)

(With Office Report)

Date : 15/10/2001 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE R.P. SETHI

For Petitioner (s)

Mr.Seeraj Bagga,Adv.,
Mr.R.S. Suri,Adv.

For Respondent (s)

Mr.P.N. Puri,Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Leave granted.

.SP1

(Vijay Kumar Sharma)
Court Master

(Om Prakash)
Court Master